

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. No.403/96
MA 2295, 2296/96

Date of decision 7.11.1996

Hon'ble Smt. Lakshmi Swaminathan, Member (J)
Hon'ble Shri K.Muthukumar, Member (A)

Sh. Surendra Narain Saxena
s/o Sh. Late R.N. Saxena, Dy. Supdt. of
Police, Special Investigation Cell. II
Block-3, CGO Complex, Lodi Road,
New Delhi-3

.... Applicant

(By Advocate Shri R.K.Kamal)

Vs.

Union of India through

1. Director, CBI Block-3, CGO Complex,
Lodi Road, New Delhi-3

.... Respondents

(None for the respondent)

2. Sh. S.K. Kashyap, Dy. Supdt. of Police,
Special Unit, 10/6, Jam Nagar House,
Akbar Road, New Delhi-11

....

(None for the respondent)

ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

Learned counsel for the applicant submits that he wishes to withdraw this O.A as the respondents have granted all the reliefs claimed in this O.A.

In view of the above, OA is dismissed as withdrawn.

(K. Muthukumar)
Member (A)

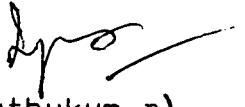
(Smt. Lakshmi Swaminathan)
Member (J)

Later Shri Manoj Chatterjee learned counsel for the Respondent 2 has been heard in MA 2295/96 when Shri R.K.Kamal, learned counsel for the applicant in OA 403/96 also was present.

The main contention of Shri Chatterjee is that Respondent No.1 has taken a different stand in the original reply filed in OA 403/96 and ^{in the} second reply filed by them, as also mentioned in the order dated 11th Oct., 1996 (R 1)

PS

We have carefully considered the matter. In view
of the above facts, the order dismissing the OA ~~stands~~
^{as per}
stands ¹³ withdrawn with liberty granted to respondent No.2 in OA
403/96 to agitate any grievance they may have by filing
a separate application if so desires, in accordance with
law.


(K. Muthukumar)
Member (A)


(Smt. Lakshmi Swaminathan)
Member (J)